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MEMORANDUM FRC A THE TAMIL NADU MILL OWNI IS' ASSOCIATION

67. SHRI M. K. MOHTA : Will the PRIME MI LISTER be pleased to state :

(a) whether it i: a fact that the Tamil Nadu Mill Owne. s Association has, in a recent memor; adum to the Prime Minister urged (overnment for giving tax relief to the sic ; textile mills in Tamil Nadu to enable th m to recover from the present crisis;

(b) whether any other Mill Association has made a simil ir request to Government j and

(c) if so, the $d \le tails$ thereof and reaction of Governmi it in regard thereto?

THE MINIST :R OF STATE IN THE MINIST1 Y OF FINANCE (SHRI P. C. >ETHI) (a) Yes, Sir.

(b) and (c) A :p'esentation had been received earliar fr .m the Southern India Miilowner's Assoc ation through the Government of Pond cherry. Two suggestions were made a the said representation, namely :---

(i) continuant; of development rebate to plant id machinery installed in 'priority inc us tries' at the rate of 35% f^or anothe five years from 1-4-70, and

(ii) inclusion of cotton textile industry in the Sixth Schedule to the Income Tax Act, for he purpose of exemption of 8% of i s profits from Corporation tax.

The matter w s examined but neither of the aix>ve tw suggestion was found to be acceptabh.

The Tamil Na. u Miilowner's Association has desired ulistautial reduction in excise duty for 1 mvival of the textile industry nothing short of complete tax holiday until the lick and marginal units recover the heav^ los⁸es borne by them, and appointment of high power Finance and Technical < Committees to go into the longstanding ris.is faced by the industry.

So far as the proposed reduction in excise duty is 1 jncerned, no action is called for in vie\ of substantial reductions in duties a lowed as a part of the Budget proposals of 1969. So far as the proposed tax ho iday is concerned, it has been felt that the proposal is too vague to be given serious consideration- So far as the proposed high power Committees are concerned, the request has been brought to the notice of the Ministry of Foreign Trade a_nd Supply.

to Questions

राष्ट्रीयकृत बेंक

68. थीं जगदम्बी प्रसाद यादव : क्या प्रधान मंत्री यह बताने की कृपा करेंगी कि :

(क) बैंकों के राष्ट्रीयकरण के बाद उन चौदह बैंकों की प्रबन्ध नीति और पूंजी निवेश नीति में क्या परिवर्तन आये हैं और इन बैंकों के कर्मचारियों को सुविधायें देने के मामले में क्या सुधार किये गये हैं; और

(ख) बैंक बोर्डों में क्या परिवर्तन किये गये हैं और उनके गठन में क्या परिवर्तन करने का विचार है और किन-किन व्यक्तियों को विभिन्न बैंक बोर्डों के सदस्य के तौर पर लेने का विचार है ?

■(■[NATIONALISED BANKS

68. SHR] J. P. YADAV : Will the PRIME MINISTER be pleased to state:

(a) what changes have taken place in the management policy and investment policy of the fourteen banks after their nationalisation and what improvements have been made in the matter of providi/.g facilities to the employees of these banks; and

(b) what changes have been effected in the banks boards and what changes are proposed to be made in their composition and what are the names of the persons who are proposed to be associated as members of various bank boards?]

वित्त मंत्रालय में राज्य मंत्री (श्री पी० सी० सेठी):(क) और (ख) वैंकिंग समवाय (उपकर्मों का अभिग्रहण और अन्तरण) अधि-नियम, 1970 की धारा 9 में केन्द्रीय सरकार द्वारा, रिजवें बैंक से सलाह करके, अभिगृहीत बैंकों के निदेशक मंडलों का गठन करने और उक्त धारा की उप-धारा (3) में उल्लिखित

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हितों को उन मंडलों में प्रतिनिधित्व देने की एक योजना बनाये जाने का उपवन्ध है । सर-कार उक्त उपबन्ध के अन्तर्गत एक योजना तैयार करने और अभिगृहीत बैंकों के निदेशक मंडलों का गठन करने पर विचार कर रही है । जब तक प्रथम निदेशक मंडलों का गठन नहीं हो जाता, जिनमें से प्रत्येक में सात से अधिक व्यक्ति नहीं होंगे, तब तक बैंकों के कार्यों का सामान्य अधीक्षण और प्रबन्ध अभिरक्षकों (कस्टो-डियन) के हाथ में है । आशा है कि इन प्रथम मंडलों का गठन जल्दी ही हो जायगा । फिल-हाल अभिरक्षकों का मार्गदर्शन अन्तरिक प्रबन्ध समितियों द्वारा किया जा रहा है, जिनमें से प्रत्येक में रिजर्व बैंक का एक अधिकारी भी होता है ।

जहां तक निवेश सम्बन्धी नीति का सम्बन्ध है. राष्टीयकृत बैंकों ने अपने कियाकलाप में सामान्यतः इस बात पर ध्यान रखा है कि बैंकों के राष्ट्रीयकरण की योजना का एक मुख्य उद्देश्य ही यह है कि देश के सभी भागों में भिन्न-किस्मों के उत्पादक उद्यमों के लिए, जो वाणि-ज्यिक रूप से सक्षम हो, वित्तीय सहायता प्रदान की जाय. चाहे ऋण-कर्ता का आकार और उसकी हैसियत कुछ भी क्यों न हो । राष्ट्रीय-कत बैंकों ने इस व्यापक ढांचे के अन्दर-अन्दर छोटे किसानों, छोटे पैमाने के उद्योगों, खुदरा ब्यापार, और स्वतंत्र रूप से काम-धंधा करने वाले व्यक्तियों आदि जैसे अब तक उपेक्षित क्षेत्नों को ऋण-स्विधाएं प्रदान करने की विभिन्न योजनाओं की घोषणा की है। बैक अब प्रस्तुत जमानत के वाणिज्यिक मुल्य की अपेक्षा योजना की वित्तीय सक्षमता को अधिक महत्व प्रदान करते हैं।

राष्ट्रीयकृत वैंकों के कर्मचारियों को, वैंकों के क्रियाकलापों में विस्तार होने से, उन्नति के अपेक्षाकृत अधिक अवसर प्राप्त होंगे । उन्हें अब पहले की अपेक्षा अधिक सुरक्षा महसूस ोगी और प्रबन्धकों की ओर से निष्पक्ष और उचित व्यवहार प्राप्त होगा ।

t[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) and (b) Section 9 of the Banking Companies (Acquisa-tion and T-ansfer of Undertakings) Act, 1970 provides for the faming of a scheme by the Central Government, after consolation with the Reserve Bank, for the constitution of Boards of Directors for the acquired banks and for representation on them of the interests specified in sub-Section (3) of that Section. The framing of a scheme and the constitution of Boards of Directors of the acquired banks under the above piovision is under consideration of Governm-nt. Meanwhile, the general superintendence and management of the affairs of the banks lie vested in Custodians until the first Boards of Directors, consisting of not more than seven persons each, are formed. These firrt Boards are expected to be formed soon. The Custodians are at present being guided by Internal Management Committees on each of which there is a Reserve Bank official.

As regards investment policy, nationalised banKs have, in their operations generally kept in view the fact that one of objectives underlying the scheme of nationalisation is the provision of financial assistance to commercially viable productive endeavours of diverse kinds irrespective of the size and the status of the borrower in all parts of the country. Within the above board framework the nationalised banks have announced various schemes for providing credit facilities to hitherto neglected sectors such as small farming, smal' scale industry, retail trade, selfemployed persons, etc. The banks now attach more importance to the financial viability of a scheme than to the commercial value of the security offered.

Employee? of nationalised banks will have greater opportun'ties of advancement arising from the expansion of the* activities of the banks. They will also have a greater sense of security and impartiality and fair treatment from the management.

Additions and Alterations in Vithalbhai Patel House, New Delhi

69. SHRI MULKA GOVINDA REDDY : Will the Minister of HEALTH AND FAMILY FAMILY PLANNING

t[] English translation.